

LOK SABHA DEBATES Dated...12.3.2015
(Part II—Proceedings other than Questions and Answers)

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LOK SABHA
Monday, 27th August, 1956

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12-14 P.M.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions showing against each:

(1) First Statement—Thirteenth Session, 1956 of Lok Sabha.

[See Appendix IX, annexure No. 1]

(2) Supplementary Statement No. VI—Twelfth Session, 1956 of Lok Sabha.

[See Appendix IX, annexure No. 2]

(3) Supplementary Statement No. IX—Eleventh Session, 1955 of Lok Sabha.

[See Appendix IX, annexure No. 3]

(4) Supplementary Statement No. XIII—Tenth Session, 1955 of Lok Sabha.

[See Appendix IX, annexure No. 4]

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(5) Supplementary Statement No. XIX—Ninth Session, 1955 of Lok Sabha.

[See Appendix IX, annexure No. 5]

(6) Supplementary Statement No. XXI—Eighth Session, 1954 of Lok Sabha.

[See Appendix IX, annexure No. 6]

(7) Supplementary Statement No. XXXII—Sixth Session, 1954 of Lok Sabha.

[See Appendix IX, annexure No. 7]

ELECTION TO COMMITTEE

PUBLIC ACCOUNTS COMMITTEE

Mr. Speaker: Before I allow Shri Gandhi to make the motion, I would like to know what is the hurry for filling up this particular seat before the election. Has that hon. Member's seat been filled up? Then where is the need for this?

Shri V. B. Gandhi (Bombay City—North): No, Sir.

Mr. Speaker: A particular constituency is represented by a particular Member. He resigns. He holds a particular position in a Committee. The Committee can go on with its work even in the absence of that particular Member. There is no hurry to fill up that vacancy before that constituency is represented in the House. (Interruptions).

Shri Kamath (Hoshangabad): The Election Commission and the Government have however stated that such vacancies will remain unfilled and

[Shri Kamath]

that there will not be by-elections before the next General Elections.

Shri V. B. Gandhi: May I make the motion, Sir ?

Mr. Speaker: Yes.

Shri V. B. Gandhi: Sir, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 242 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among their number to serve on the Committee on Public Accounts for the unexpired portion of the year 1956-57 vice Dr. Indubhai B. Amin resigned."

Mr. Speaker: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 242 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among their number to serve on the Committee on Public Accounts for the unexpired portion of the year 1956-57 vice Dr. Indubhai B. Amin resigned."

The motion was adopted.

INDIAN POST OFFICE (AMENDMENT)** BILL

The Minister of Communications (Shri Jagjivan Ram): Sir, I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend

the Indian Post Office Act, 1898."

The motion was adopted.

Shri Jagjivan Ram: Sir, I introduce the Bill.

PUBLIC DEBT (AMENDMENT)** BILL

The Minister of Revenue and Civil Expenditure (Shri M. C. Shah): Sir, I beg to move for leave to introduce a Bill further to amend the Public Debt Act, 1944.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Public Debt Act, 1944."

The motion was adopted.

Shri M. C. Shah: Sir, I introduce the Bill.

DEMANDS FOR SUPPLEMENTARY GRANTS (TRAVANCORE-COCHIN), 1956-57

Mr. Speaker: Now the House will take up the discussion and voting on the Demands for Supplementary Grants in respect of the Travancore-Cochin State for 1956-57.

Shri Valayudhan (Quilon cum Mavelikkara—Reserved—Sch. Castes): What is the time allotted, Sir?

Mr. Speaker: I think the time allotted is 3 hours.

DEMAND NO. XIX—PUBLIC HEALTH

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 19,000 be granted to the President out of the Consolidated Fund of the State of Travancore-Cochin to defray

**Published in the Gazette of India Extraordinary, Part II, Section 2 dated the 27th August 1956, pp—765—772.

*Introduced with the recommendation of the President.

†Moved with the recommendation of the President.